

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SIXTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 305 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against Order
Dated 20/09/2024 in WP No 9120 of 2024 on the file of the High Court.

Between:

Naredla Surendhar, S/o Mallesham, Age. 37 years, Occ. Unemployed, R/o.
H.No. 14-52, Sangi Wada, Dharmapuri, Karimnagar - 505425 Registration No.
264913, SCTPC (AR) 692, Chest No. 2009

AND

...APPELLANT/PETITIONER

1. The State of Telangana, Rep. by its Principal Secretary to Govt, Home Department, Telangana Secretariat, Hyderabad -500 022
2. The Director General of Police, O/o. The Director General of Police, Telangana State, Saifabad, Hyderabad,
3. The Telangana State Level Police Recruitment Board, O/o. The Director General of Police, Telangana State, Saifabad, Hyderabad, Rep. by its Chairman

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to allow the petitioner to continue with the ongoing induction training if he is found to be medically fit in the interest of justice, pending disposal of the Writ Appeal

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend resignation memo vide No, Rc.No. 208/Trg.3/09 dated 21/03/2009 pending disposal of the Writ Appeal

**Counsel for the Appellant: M/S CHILLAW ADVOCATES AND
LEGAL CONSULTANTS**

Counsel for the Respondent Nos. 1&2: SRI B. KRISHNA, GP FOR HOME

**Counsel for the Respondent No.3: SRI C. RAJA SEKHAR REDDY,
SC FOR TSLPRB**

The Court made the following: JUDGMENT S

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.305 of 2025

JUDGMENT:

Mr. Ch.Ramesh, learned counsel representing M/s. Chillaw Advocates and Legal Consultants, appears for the appellant.

Mr. B.Krishna, learned Government Pleader for Services (Home) appears for respondent Nos.1 and 2.

Mr. C.Raja Sekhar Reddy, learned Standing Counsel for Telangana State Level Police Recruitment Board appears for respondent No.3.

2. The District order dated 22.04.2009 (Annexure P11) by which the resignation of the petitioner (SCTPC (AR)692) was accepted by the Superintendent of Police, Karimnagar, was made the subject matter of challenge in W.P.No.9120 of 2024 after 15 years. The learned writ Court has refused to interfere in the matter holding as under:

"5) This Court has taken note of the submissions made by the respective parties.

6) Admittedly, in the present case, the petitioner is challenging the Memo in Rc.No.208/Trg.3/09, dated 21.03.2009, after a lapse of 15 years. Even admitting that he had already filed another writ petition in the year 2022, still, there is a delay of 13 years on his part in approaching this Court. No plausible explanation is forthcoming from the petitioner for the inordinate delay.

7) In this context, it is apt to state that a Division Bench of this Court in Writ Appeal Nos.1660 of 2018 and 593 of 2016, dated 13.12.2021, has held as under:

"The delay of 5 to 18 years was held to be inordinate delay in preferring a writ petition under Article 226 of the Constitution of India."

8) In the present case also, there is an inordinate delay of 13-15 years on the part of the petitioner in approaching this Court. In that view of the matter, the present Writ Petition is liable to be dismissed on the ground of inordinate delay in approaching this Court.

9) Even coming to the merits of the case, the material on record discloses that after his initial appointment as SCTPC (AR) Constable, the petitioner was sent for training, which commenced from 19.01.2009, at Kurnool. Thereafter, he himself submitted an application on 03.02.2009 to the authorities requesting to relieve him from the training duly expressing his willingness to deposit Rs.5,000/- on the ground that he was taking coaching for the post of Sub-Inspector. In pursuance thereof, the then DGP, AP, gave necessary instructions to the Commissioner of Police, Karimnagar, to consider the resignation of the petitioner, as per Rule 7 of A.P. Police Stipendiary Cadet Trainee Rules, 1999, issued under

G.O.Ms.No.315, Home (Pol.C) Department dated 13.10.1999, and to return the original certificates to the petitioner after completion of all the formalities. Accordingly, the Commissioner of Police, Karimnagar, has accepted the resignation of the petitioner w.e.f.28.02.2009. Therefore, from the above, it is evident that the impugned proceedings were issued at the instance of the petitioner himself. Except merely stating that the resignation of the petitioner was forceful, no piece of paper has been filed by the petitioner to prove the said allegation. Therefore, this Court is of the view that on this ground also, the writ petition is liable to be dismissed.

10) For the afore-mentioned reasons, the Writ Petition is dismissed as devoid of merits."

3. Being aggrieved, petitioner has preferred this appeal.

4. Learned counsel for the petitioner has taken us through representations made by the petitioner from time to time such as dated 03.02.2010, 07.03.2017 and 19.09.2022 (Annexure P4) and 11.09.2014 (Annexure P5), etc., to contend that all throughout the petitioner was in touch with the respondents and the public representatives to canvass his case for reconsideration. The delay is, therefore, well explained. He has also submitted that the resignation was imposed upon the petitioner during the period when he was suffering from illness. Therefore, the impugned order may be

set aside and respondents may be directed to take him back into service.

5. Learned Government Pleader for respondent Nos.1 and 2 has strongly opposed the prayer and supported the findings of the learned writ Court. He submits that once the resignation was accepted, there was no question of withdrawal of the resignation as the Rules do not permit. Moreover, if the petitioner was aggrieved by the acceptance of resignation, he should have approached the writ Court immediately. The learned writ Court, therefore, rightly refused to interfere in the matter.

6. Upon consideration of the rival submissions of the parties and pleadings on record, we do not find any error in the impugned order as petitioner does not have any cogent explanation for approaching the writ Court after 15 years of the acceptance of resignation.

7. The instant Appeal is, accordingly, dismissed. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A.V.S. PRASAD
DEPUTY REGISTRAR

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SECTION OFFICER

To,

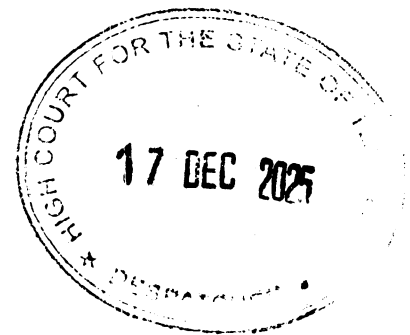
1. One CC to M/S CHILLAW ADVOCATES AND LEGAL CONSULTANTS, Advocate [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana. [OUT]
3. One CC to SRI. C. RAJA SEKHAR REDDY, SCFOR TSLPRB [OPUC]
4. Two CD Copies

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BS

[Signature]

HIGH COURT

DATED:06/10/2025



JUDGMENT

WA.No.305 of 2025

DISMISSING THE WRIT APPEAL WITHOUT COSTS

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kpr
8/12/25